

Gauri Welfare Association 'Electoral Trust'

Jain Pipe Nagar, Nimkhedi (Khurd Road), Old Dhulia Road, Jalgaon - 425001, (MS) INDIA

S.No. 27(R)
By Speed Post

Dy no: 93, PPMS
20-02-2017

GWAET/2017/02

07.02.2017

To
Election Commission of India
Nirvachan Sadan,
Ashoka Road,
New Delhi-110001

Kind Attn: Mr. Malay Mallick- Secretary

Ref: Your letter No 56/Electoral Trust/2016/PPMS/160 dated 30.12.2016.

Sub: Annual Report of the Company for FY 2015-16

Dear Sir/Madam

With reference to your letter referred above, we would like to inform you that the Company has not received any contribution from any Company or individual and not given any donation to any political party during the period ended 31st March, 2016.

Please acknowledge.

Thanking you,

Yours faithfully

For Gauri Welfare Association 'Electoral Trust'



Girdharilal R Oswal
Director

Gauri Welfare Association 'Electoral Trust'

Jain Pipe Nagar, Nimkhedi (Khurd Road), Old Dhulia Road, Jalgaon - 425001,(MS) INDIA

(180)

By Speed Post

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To
Election Commission of India
Nirvachan Sadan,
Ashoka Road,
New Delhi-110001

Kind Attn: Mr. Malay Mallick- Secretary

Ref: Your letter No 56/Electoral Trust/2014/PPEMS/160 dated 30.12.2016.

Sub: Annual Report of the Company for FY 2015-16

Dear Sir/Madam

With reference to your letter referred above and our letter dated 30.12.2016 enclosed herewith please find the following documents:

- i) Annual Report of the Company for the year ended 31st March, 2016 prepared as per provisions of the Companies Act, 2013.
- ii) Annexure duly filed and signed.
- iii) CD contained Audit report with all enclosures and complete with all details.

Please receive the above documents in order, take on record and acknowledge.

Thanking you,

Yours faithfully

For Gauri Welfare Association 'Electoral Trust'



Girdharilal R Oswal
Director

Gauri Welfare Association 'Electoral Trust'

Jain Pipe Nagar, Nimkhedi (Khurd Road), Old Dhulia Road, Jalgaon - 425001,(MS) INDIA
CIN: U91100MH2014NPL252076

(18)

Annexure

(See Para 2 of the ECI's direction vide its letter No 56/Electoral Trust/2016/PPEMS/160 dated 30th December 2016)

(This report should be filed with the Election Commission of India before the due date for furnishing of Return of Income of the Electoral Trusts for the relevant Assessment Year.)

Part -A

1	Name and address of the Electoral Trust	Gauri Welfare Association 'Electoral Trust' Jain Pipe Nagar, Nimkhedi (Khurd Road), Old Dhulia Road, Jalgaon - 425001,(MS) INDIA
2	Date of approval by CBDT and period for which approved	25.11.2014 A Y 2015-16 to 2017-18
3	Permanent Account Number (PAN)	AAF CG5001K
4	Income Tax Ward/Circle where the audit report in form No. 10BC is submitted by the Electoral Trust in compliance with Rule 17CA of Income Tax Rule, 192 filed	I Tax Officer, Ward 2 (2), Jalgaon-425001
5	a) Financial year for which the contribution report is being submitted	2015-2016 (Year ended 31 st March, 2016)

6. Abstract of Donations

Sl No.	Description	Total amount (in Rupees) for the financial year 2015-16
(i)	Total contributions received from all sources permissible under Rule 17CA of Income Tax Rule 1962	NIL
(ii)	Total donations paid/dispursed to the Political Parties	NIL

7	Where the contributor is a Company, the conditions laid down under section 182 of the Companies Act, 2013 have been complied with by each Company; and the certificate to this effect obtained from each Company is annexed as per the enclosed list of such companies	Not Applicable
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Part B

Details of contributions received in the Financial Year 2015-16

The details of contributions received during the financial year are as under:

Sr. No	Name and complete address of the person/company/entity making contribution	PAN	Amount of Contribution (Rs.)	Date	Mode of Contribution	
					Cheque No/Demand Draft No/RTGS/NE FT	Name of the Bank and Branch from which the amount is transferred
1	2	3	4	5	6a	6b
NA	NA	NA	NIL	NA	NA	NA
Grand Total			NIL			

Part C

Details of Donations made by the Electoral Trust to Political parties in the Financial Year- 2015-16

Sr. No	Name of Political party	PAN	Amount Distributed (Rs.)	Date	Mode
	i	ii	iii	iv	v
1	NA	NA	NIL	NA	NA
2	NA	NA	NIL	NA	NA
3	NA	NA	NIL	NA	NA

PART D

Verification

I **GIRDHARILAL R OSWAL**, Son of **Shri Rawatmal Oswal**, Director of Gauri Welfare Association 'Electoral Trust' solemnly declare that:

- (i) No contribution has been received directly or indirectly from any foreign source defined under clause € of Section (2) of the Foreign Contribution (Regulations), Act 1976 (49 of 1976)
- (ii) No contribution has been received from a Government Company or Local Authority or artificial juridical person wholly or partly funded by the Government, as prohibited under section 29B of Representation of the People Act, 1951:
- (iii) The figures shown in Item 6 of Part-A above are as per the audit report in form 10 BC under (sub-rule (12) of rule 17CA) of the Income –tax Rules, 1962 for the above mentioned financial year;
- (iv) A copy of the audit report in form 10 BC under (sub-rule (12) of rule 17CA) for the above mentioned financial year is enclosed
- (v) the information given in this report is correct, complete and truly stated, to the best of my knowledge and belief.

I further declare that I am verifying this report in my capacity as Director on behalf of the Electoral Trust named above and I am competent to do so.

For Gauri Welfare Association 'Electoral Trust'


Girdharilal R. Oswal
Director

Date: 07.02.2016

Place: Jalgaon

Enclosures:

- 1) Certificate from the Companies under section 182 of the Companies Act, 2013 and the list of such companies: **Not Applicable.**
- 2) Copy of the audit report in form 10 BC under (sub-rule (12) of rule 17CA) for the above mentioned financial year is enclosed.
- 3) The above report with all enclosures and complete with all details are also to be filed in soft copy in a CD/pendrive with data base format.



Sanjay T. Tupe
B Com, F.C.A.
Snehal S. Walavalkar
B Com, A.C.A., DISA.

Sanjay & Snehal
Chartered Accountants

Office No 8 and 9, Golden Heaven Society,
Kolbad Road, Khopat, Thane West- 400007
Tel. (O) : 022 2547 3636
E-mail : csans12@gmail.com

Independent Auditor's Opinion

To the Members of Gauri Welfare Association 'Electoral Trust'.

Report on the Financial Statements

We have audited the accompanying financial statements of Gauri Welfare Association 'Electoral Trust' ("the Company"), which comprise the Balance Sheet as at 31st March, 2016, the Statement of Income & Expenditure for the year then ended, and a summary of the significant accounting policies and other explanatory information.

Management's Responsibility for the Financial Statements

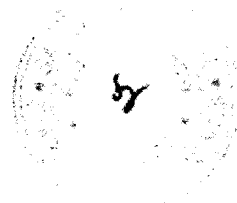
The Company's Board of Directors are responsible for the matters stated in Section 134(5) of Companies Act, 2013 ("the Act") with respect to the preparation of these financial statements that give a true and fair view of the financial position, financial performance of the Company in accordance with the accounting principles generally accepted in India, including the Accounting Standards specified in section 133 of Act, read with Rule 7 of the Companies (Accounts) Rule, 2014. This responsibility includes maintenance of adequate accounting records in accordance with the provisions of the Act for safeguarding of the assets of the Company and for preventing and detecting frauds and other irregularities; selection and application of appropriate accounting policies; making judgments and estimates that are reasonable and prudent; and design, implementation and maintenance of adequate internal financial controls, that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant to the preparation and presentation of the financial statements that give true and fair view and are free from material misstatement, whether due to fraud or error.

Auditors' Responsibility

Our responsibility is to express an opinion on these financial statements based on our audit.

We have taken into account the provisions of the Act, the accounting and auditing standards and matters which are required to be included in the audit report under the provisions of the Act and the Rules made there under.

We conducted our audit in accordance with the Standards on Auditing specified under Section 143(10) of the Act. Those Standards require that we comply with the ethical requirements and plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatement.



Sanjay & Snehal

Chartered Accountants

An audit involves performing procedures to obtain audit evidence about the amounts and the disclosures in the financial statements. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error. In making those risk assessments, the auditor considers the internal control relevant to the Company's preparation of the financial statements that give true and fair view in order to design audit procedures that are appropriate in the circumstances. An audit also includes evaluating the appropriateness of accounting policies used and the reasonableness of the accounting estimates made by the Company's Directors, as well as evaluating the overall presentation of the financial statements.

We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our audit opinion.

Opinion

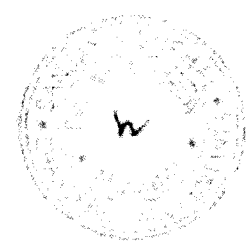
In our opinion and to the best of our information and according to the explanations given to us, the financial statements give the information required by the Act in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India, of the state of affairs of the Company as at 31st March, 2016, and the excess of Expense over Income for the year ended on that date.

Report on Other Legal and Regulatory Requirements

As required by the Companies (Auditors Report) order, 2016 ("the Order") issued by the central Government of India in terms of sub section (11) of section 143 of the Act, is at present not applicable to the Company.

As required by Section 143 (3) of the Act, we report that:

- a) We have sought and obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of our audit.
- b) In our opinion, proper books of account as required by law have been kept by the Company so far as it appears from our examination of those books.
- c) The Balance Sheet, the Statement of Income and Expenditure dealt with by this Report are in agreement with the books of account.
- d) In our opinion, the Balance Sheet, The Statement of Income and Expenditure comply with the Accounting Standards specified under
- e) Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014.

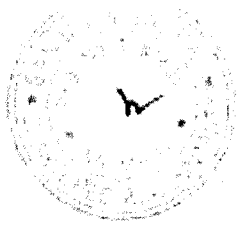


Sanjay & Snehal
Chartered Accountants

- f) On the basis of the written representations received from the directors as on 31st March, 2016 taken on record by the Board of Directors, none of the directors is disqualified as on 31st March, 2016 from being appointed as a director in terms of Section 164 (2) of the Act.
- g) With respect to the adequacy of the internal financial controls over financial reporting of the Company and the operating effectiveness of such controls, refer to our separate Report in "Annexure A".
- h) With respect to the other matters to be included in the Auditor's report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules, 2014, in our opinion and best of our information and according to the explanation given to us:
 - i. The Company does not have any pending litigations which would impact its financial positions.
 - ii. The Company did not have any long term contracts including derivative contracts for which there were any material foreseeable losses.
 - iii. There has been no delay in transferring amounts, required to be transferred, to the investor Education and Protection Fund by the Company.

For Sanjay & Snehal
Chartered Accountants
Firm Reg. No. 118160W

Sanjay T. Tupe
Sanjay T. Tupe
Partner
Membership No. 49623
Place: Mumbai
Date: 05th September, 2016





Sanjay T. Tupe
B.Com. F.C.A.

Snehal S. Walavalkar
B.Com. A.C.A., DISA.

Sanjay & Snehal
Chartered Accountants

Office No 8 and 9, Golden Heaven Society,
Kolbad Road, Khopat, Thane West - 400607
Tel. (O) : 022 2547 3636
E-mail : caans12@gmail.com

Independent Auditor's Opinion

To the Members of Gauri Welfare Association 'Electoral Trust'

Report on the Internal Financial Controls

We have audited the internal financial controls over financial reporting of M/s. Gauri Welfare Association 'Electoral Trust'. ("the Company"), as at 31st March, 2016 in conjunction with our audit of financial statements of the Company for the year ended on that date.

Management's Responsibility for Internal Financial Controls

The Company's management is responsible for establishing and maintain internal financial controls based on the internal control over financial reporting criteria established by the Company considering the essential components of internal controls stated in the guidance note on Audit on Internal Financial controls over the financial reporting issued by the Institute of Chartered Accountants of India. These responsibilities include the design, implementation and maintenance of adequate internal financial controls that were operating effectively for ensuring the orderly and efficient conduct of its business, including adherence to company's policies, the safeguarding of its assets, the prevention and detection of frauds and errors, the accuracy and completeness of the accounting records, and timely preparation of reliable financial information, as required under the companies Act, 2013.

Auditors' Responsibility

Our responsibility is to express an opinion on the Company's internal financial controls over financial reporting based on our audit. We conducted our audit in accordance with the guidance note on Audit of internal financial controls over financial reporting (the "Guidance Note") and the standards on Auditing to the extent applicable to an audit of internal financial controls, both issued by the Institute of Chartered Accountants of India. Those standards and the Guidance Note required that we comply with the ethical requirements and plan and perform the audit to obtain reasonable assurance about whether adequate internal financial controls over financial reporting was established and maintained and if controls operated effectively in all material respects.

Our audit involves performing procedures to obtain audit evidence about the adequacy of the internal financial controls system over financial reporting and their operating effectiveness. Our audit of internal financial controls over financial reporting included obtaining an understanding of internal financial controls over financial reporting assessing the risk that a material weakness exist and testing and evaluating the designing and operating effectiveness of internal control based on the assessed risk. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error.

We have believed that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our audit opinion on the Company's internal financial controls system over financial reporting.



Sanjay & Snehal
Chartered Accountants

Meaning of internal financial controls over financial reporting

A Company's internal financial controls over financial reporting is a process designed to reasonable assurance regarding the reliability of financial reporting and the preparations of financial statements for external purposes in accordance with generally accepted accounting principles. A Company's internal financial controls over financial reporting includes those policies and procedures that

1) Pertain to the maintenance of records that, in reasonable detail, accuracy and fairly reflect the transactions and disposition of assets of the Company; 2) provides reasonable assurance that transactions are recorded as necessary to permit preparation of financial statements in accordance with generally accepted accounting principles, and that receipts and expenditures of the Company are being made only in accordance with authorizations of management and directors of the Company; and 3) provide reasonable assurance regarding prevention or timely detection of unauthorized acquisition, use, or disposition of Company's assets that could have a material effect on the financial statements.

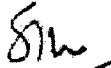
Inherent Limitations of Internal Financial Controls Over Financial Reporting

Because of the inherent limitations of internal financial controls over financial reporting, including the possibility of collusion or improper management override or controls, material misstatement due to error or fraud may occur and not be detected. Also, projection of any evaluation of the internal financial controls over financial reporting to future periods are subject to the risk that the internal financial control over financial reporting may become inadequate because of changes in conditions, or that the degree of compliance with the policies or procedure may deteriorate.

Opinion

In our Opinion, the Company has, in all material respects, an adequate internal financial controls system over financial reporting and such internal financial controls over financial reporting were operating effectively as at 31 March 2016, based on the internal control over financial reporting criteria established by the Company considering the essential components of internal control stated in the guidance note on audit of Internal Financial Controls Over Financial Reporting issued by the Institute of Chartered Accountants of India.

For Sanjay & Snehal
Chartered Accountants
Firm Reg. No. 118160W


Sanjay T. Tupe
Partner
Membership No. 49623
Place: Mumbai
Date: 05th September, 2016



Gauri Welfare Association- Electoral Trust
Balance Sheet as at March 31, 2016


CIN: U91100MH2014NPL252076


Particulars	Note	As at March 31, 2016	As at March 31, 2015
EQUITY AND LIABILITIES			
Shareholder's Funds:			
Share Capital	1	1,00,000	1,11,000
Reserves and surplus	2	(79,650)	(64,870)
Current Liabilities			
Short Term Provisions	3	8,625	7,530
Total		28,975	42,525
ASSETS			
Current assets:			
Investment in Mutual Funds	4	28,975	42,525
Total		28,975	42,525


This statement forms an integral part of these financial statements
As at the end report of given date

For Sastry and Sonali
Chartered Accountants

For and on behalf of Board of Directors
Gauri Welfare Association- Electoral Trust


 Sastry T. T. T. T.
 Partner
 Membership No. 049623
 Mumbai
 Date: 5th September, 2016


 Mr. Gardharaj R. Oswal
 Director
 (DIN: 00063866)
 Jalgaon
 Date: 5th September, 2016


 Mr. Avinash Kantilal Jain
 Director
 (DIN: 00058481)
 Jalgaon
 Date: 5th September, 2016


Gauri Welfare Association- Electoral Trust
Income & Expenditure Account For The Year Ended 31st March, 2016


CIN: U91100MH2014NPL252076


Particulars	Note	For the year ended 31-3-2016	(Amount in Rs.) For the period from 15-01-2014 to 31-3-2015
Income			
Expenditure			
Other Expenses		14,675	64,975
Total expenses		14,675	64,975
Deficit before tax		(14,675)	(64,975)
Tax expense:			
(i) Current tax			
(ii) Deferred tax			
Deficit for the year		(14,675)	(64,975)
Dividend per share (Basic)		(1.47)	(6.51)

Notes: This form an integral part of these financial statement
Refer our report of even date
for Summary and Snetial

For and on behalf of Board of Directors
Gauri Welfare Association- Electoral Trust


Manoj J. Tople
Partner
Membership No. 049623
Mumbai
Date: 5th September, 2016


Mr. Giridharlal R. Oswal
Director
(DIN: 00063866)
Jalgaon
Date: 5th September, 2016


Mr. Avinash Kantilal Jain
Director
(DIN: 00058481)
Jalgaon
Date: 5th September, 2016

Gauri Welfare Association- Electoral Trust

1. BACKGROUND:

The Company was incorporated on 15th January 2014 under the provisions of Section 25 of the Companies Act, 1956. The main purpose for incorporation of the Company is to promote and register an Electoral Trust for the purpose of receiving voluntary contributions from Indian citizens, Companies registered in India, Firms or Association of persons or Body of Individuals who are resident in such persons as allowed by the Income Tax Act, 1961 and the rules and schemes made thereunder and distribute the contributions received political parties registered under the Section 29A of the Representation of the People Act, 1951.

The Company is registered with CBDT on 25.11.2014 for the A Y 2015-16 to 2017-18.

2. STATEMENT OF SIGNIFICANT ACCOUNTING POLICIES:

1) Basis of preparation of financial statements:

- a) The Financial Statement have been prepared under the historical cost convention, in accordance with the generally accepted accounting principles and the provisions of Companies Act, 2013, as adopted and consistently followed by the Company.
- b) The Company follows the mercantile systems of accounting and recognizes income and expenditure on an accrual basis except stated otherwise.

2) Revenue Recognition:

Income is recognized as and when the services are rendered.

3) This being the first period of formation, previous year figures are not provided.

4) The company was incorporated on 15th January 2014. And thus, as per the provisions of the Companies Act 2013, the financial statements have been made for more than 12 months.

5) The Company has not received any donation from Indian citizens, Companies registered in India, Firms or Association of persons or Body of Individuals who are resident in India, and from such persons as allowed by the Income Tax Act, 1961 during the period under review.

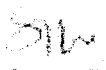
6) The Company has not received any contribution or donation from NRI, or foreign parties during the period under review.

7) The Company has not paid any donation to any political party during the period under review.

by


- 8) The Company has not yet started any commercial activity. All expenses have been debited to Income & Expenditure Account during the year.
- 9) There is no contingent liability for the year under review.

For and on behalf of
Sanjay and Snehal
Chartered Accountants
Firm Reg No. 118160W

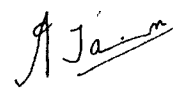

Sanjay T. Tupe
Partner
M No. 049623
Mumbai
Date: 5th September, 2016

SV

For Gauri Welfare Association- 'Electoral Trust'


Giridharilal R. Oswal
Director

Jalgaon-
Date: 5th September, 2016


Avinash Kantilal Jain
Director

Jalgaon-
Date: 5th September, 2016

Significant accounting policies and other explanatory information for the year ended 31st March, 2016

1.a Particulars	As at 31 March 2016	As at 31 March 2015
	No.	Rs.
Share Capital		
Authorised		
Equity Shares of Rs.10/- each	1,00,000	1,00,000
Issued, Subscribed & Fully Paid up		
1,00,000 Equity Shares of Rs.10/- each fully paid	1,00,000	1,00,000
Total	1,00,000	1,00,000

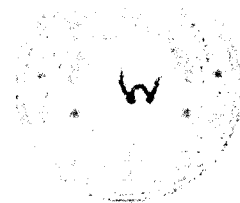
1.b Reconciliation of shares outstanding at beginning and at the end of reporting period		
Particulars	As at 31 March 2016	As at 31 March 2015
	Equity Shares	Equity Shares
	Number	Rs.
Shares outstanding at the beginning of the year	10,000	-
Shares issued during the year	-	10,000
Shares bought back during the year	-	-
Shares outstanding at the end of the year	10,000	10,000

1.c Shareholders holding more than 5% of shares

Name of Shareholder	As at 31 March 2016		As at 31 March 2015	
	No. of Shares	% of Holding	No. of Shares	% of Holding
Mr. Dalchand H. Oswal	2,000	20%	2,000	20%
Mr. Girdharilal R. Oswal	2,000	20%	2,000	20%
Mr. Avinavh K. Jain	2,000	20%	2,000	20%
Mr. Bhagwan H. Bhangale	1,000	10%	1,000	10%
Mr. Pradeep S. Naik	1,000	10%	1,000	10%
Mr. Deepak V. Chandorkar	1,000	10%	1,000	10%
Mr. Uday V. Mahajan	1,000	10%	1,000	10%
	10,000	100%	10,000	100%

2 Reserve and surplus	As at	As at
	March 31, 2016	March 31, 2015
Surplus/ (Deficit) brought forward	(64,975)	
Deficit for the current year	(14,675)	(64,975)
Balance at the end of the year	(79,650)	(64,975)

3 Short Term Provisions	As at	As at
	March 31, 2016	March 31, 2015
Provision for Expenses	8,625	7,500
Total	8,625	7,500



Gauri Welfare Association - Electoral Trust

CIN: 091100MH2014NPL252076

Significant accounting policies and other explanatory information for the year ended 31st March, 2016

(Amount in Rs.)		
4 Cash and Bank Balances	As at March 31, 2016	As at March 31, 2015
Cash and Cash Equivalents		
Cash on hand	8050	8850
Balances with banks	20125	33695
Total	28975	42525

(Amount in Rs.)		
7 Other Expenses	2015-16	2014-15
Law and legal services	5000	32975
Professional Fees	1650	25000
Audit Fees	8625	7500
Total	14675	64975

Disclosure pursuant to Accounting standard - 20 Earning per share

(Amount in Rs.)		
Particulars	Year ended March 31, 2016	Year ended March 31, 2015
Profit/(Loss) for the year after tax	(14,675)	(64,975)
Weighted average number of equity shares	10,000	10,000
Nominal value per Share	10	10
Basic Earnings per share	(1.47)	(6.50)

<p>As per our report of even date</p> <p>For Partner and Chartered Accountants</p> <p><i>(Signature)</i></p> <p>Sanjay T. Turpe Partner Membership No. 049623 Mumbai Date: 5th September, 2016</p>	<p>For and on behalf of Board of Directors Gauri Welfare Association - Electoral Trust</p> <p><i>(Signature)</i></p> <p>Mr. Giridharlal R. Oswal Director (DIN: 00063866) Jalgaon Date: 05/09/2016</p>	<p><i>(Signature)</i></p> <p>Mr. Avinash Kantilal Jain Director (DIN: 00058481) Jalgaon Date: 05/09/2016</p>
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